

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

Item No. 201  
422/2016

**IN THE MATTER OF:**

Bank of Baroda

.....Petitioner

v.

Metaphor Exports Pvt. Ltd.

.....Respondent

SECTION : Under Section 433(e) and 434, 439

**Order delivered on 31.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Applicant/petitioner:

Mr. Amol Vyas, Adv.,  
Mr. Ankit Jain, PCS for RP.

**ORDER**

**CA-1086(PB)/2018**

On 11.10.2018, a meeting of CoC was held and according to agenda item No. 5 and 6, the decision for liquidation of the corporate debtor was to be put for voting. According to the voting, the resolution could not be carried as only 50 % of the total percentage of voting share favoured the liquidation. The others like Punjab National Bank dissented or did not participate (IFCI Factors Limited, Lakshmi Vilas Bank, Central Bank of India and Corporation Bank also). Let notices be issued to dissenting members of CoC as well as who did not participate.

Process dasti.

List on 28.11.2018.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

31.10.2018  
Aarti